IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)

WEDNESDAY, THE TENTH DAY OF DECEMBER
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN

WRIT PETITION NO: 37775 OF 2025

Between:

1. Kokonda Chandra Kanth, S/o. K. Sathyanarayana, age. 44 Yrs, Occ.Employee R/o SRT 522 B1, 1st Floor Allwyn colony, Opp: GHMC Swimming pool, Sanathnagar, Hyderabad, 500018 Telangana,
2. Gundela Vijay Kumar, S/o: Davidu, age. 50 Years, R/o Occ.Employee Dr No. 06-105/1/ A/110, 143/P, 145/302, Elegance srivari homes, Gayatri nagar, Godavari homes, Jeedimetla village, Quthubullapur, Medchal Malkajgiri Dist. 500055,
3. Vikas Kumar, S/o. Arun Kumar Singh, age. 34 Yrs Occ.Employee R/o Room No.404,Jai Mata Di Building, Samtha Nagar, Zinkalwada, Balanagar, Hyderabad, 500018,
4. Sanjay Kumar P, S/o. Purushottam, age-38 Yrs, Occ.Employee R/o.H.No.25-4-302,Vishnu purl kazipet, Hanamkonda -506003,
5. Rajan Kumar, S/o. Mahendra Vishwakarma, Occ.Employee Age. 33 Years R/o Q. No. 147/3, Railway Quarters, BELLAMPALLI, 504251,
6. Y Ravi, S/o Babu Rao, Age. 46 Yrs Occ.Employee R/o 21-17-6/1, Grb John Heights, Pappula Mill Center, Madhuranagar, Vijayawada, Ntr Krishna Dist., 520011,
7. B. V. V. Ganapati Rao, S/o. B Nooka Raju, age. 46 Yrs Occ.Employee R/o Flat No. 406 Sai Lakshmi Ganapathi Nilayam, Bolaram, Alwal post, Medchal-Malkajgiri District Secunderabad - 500010,
8. Pramod Kumar Nirala, , S/o Pancham Yadav, age. 41 Yrs Occ.Employee R/o11-1-2/19/3, zinkalwada sanathnagar Hyd-500018,
9. Bonala Prakash, S/o. B Ramulu, Age. 52 Yrs,Occ.Employee R/o Flat no.503, Elegance Padmavathi homes, Gayatri Nagar, Godavari homes, Qutubullapur, Medchal- malkajgiri (district). Telangana, India.500067,
10. Davu Sravan, S/o. Narayana Reddy, Age. 37 Yrs,Occ.Employee R/o Q. No. 37/3, Railway Quarters, Sanath Nagar, HYDERABAD,500018,
11. Kothapalli Jeeva Ratnam, S/o. K Chandrapaul, age .54 Yrs,Occ.Employee R/o H.N0.1-3-GO-0005, Gowtham Nagar, Old Kothagudem, Bhadradri Kottagudem, 507101,
12. Ramnarayan Kumar, S/o. Arjun Chauhan, age- 34 Yrs,Occ.Employee R/o. H.No-25-5- 169/1, vishnupuri somdih road, kazipet, Hanamkonda, 506003

13. Appikonda Arjuna Rao, S/o A Satya Rao, age. 45 Yrs,Occ.Employee flat No. 206, AR enclave, Near PVR gardens, Alwal, Secunderabad 500010.
14. Jangili Mallesh, S/o. Jangili Komuraiah, age. 32 Yrs Occ.Employee R/o H.No. 9-107/2/25 Brindavanam, Sri Venkateshwara colony, Boduppal, Hyderabad-500092
15. Kashamalla Ramesh, S/o. K. Baskar, age. 49 Yrs Occ.Employee R/o H.No. 4-11-25/11, L.H.C. St. LuiezNagar, Duppalapally Road, Nalgonda, 508001,
16. Sattaru Swathi, D/o S. Appa Rao, age. 34 Yrs Occ.Employee R/o 43-107/56A, Sri Venkateswara heights, Andhra Patrika colony, Ajith Singh Nagar, Vijayawada, 520015,
17. Raj Kumar, S/o. Bachchu Singh, age. 34 Yrs Occ.Employee R/o H.No. 8-387/6G, Padmanagar, phase 2, M N Reddy nagar Road no-2 quthubullapur chintal, Hyderabad, 500055,
18. Rakesh Kumar Choudhary, S/o. Babu Chand Choudhary, Occ.Employee age. 46 yrs R/o H/No. 9-1-33, Nandi Colony, Near Medi scan Lab, LIC road, Bidar Karnataka,585401,
19. Sadumattula Deepak, S/o. S Narahari, age 36 Yrs Occ.Employee R/o H.No. 6-79,Vellulla Metpally (Mandal), Jagityal (Dist), 505325,
20. Cheedirala Nagendra Babu, , S/O. CH Rama Krishna, age 32 Yrs Occ.Employee O/o H.No. 7-2/7, Ismail Khan Guda (V), Ghatkesar (M), Medchal Malkajgiri Dist, Hyderabad-501301,

...PETITIONERS

AND

1. Union of India, Rep. by the Chairman and Chief Executive Officer, 256-A, Rajpath Area, Central Secretariat, Rail Bhavan, Raisina Road, New Delhi - 110001,
2. The General Manager, South Central Railway, 3rd Floor, Rail Nilayam, Secunderabad -500025,
3. The Senior Divisional Personnel Officer,, Secunderabad Division, South Central Railway, IV Floor, Sanchalan Bhavan, South Central Railway, Secunderabad -500025,
4. The Senior Divisional Finance Manager,, Secunderabad Division, South Central Railway, IV Floor, Sanchalan Bhavan, South Central Railway, Secunderabad -500025,
5. The Senior Divisional Electrical Engineer, Traction Rolling Stock Organization, Annex to Sanchalan Bhavan, Secunderabad-500025,

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue WRIT or ORDER or DIRECTION more particularly one in the nature of WRIT OF CERTIORARY by calling for the records pertaining to the order dt.13/11/2025 in MA No.400 of 2025 filed in OA No. 1050 of 2025 on the file of the Central Administrative Tribunal. Hyderabad and prayed to set aside and quash the

order dt.13/11/2025 in MA No.400 of 2025 filed in OA No. 1050 of 2025, letter No. SCR/P-SC/Rng.Cadre/ Misc/509185- dt. 07/10/2025 denying to pay 30 % of Pay element on their redeployment to stationary (non-running) posts with effect from the date of their unsuccessfulness in the Aptitude Test conducted, based on the said to be issued clarification vide No. E(P and A)II-2025/RS-28-dt.11.08.2025 by declaring the letters as arbitrary, illegal, consequently prayed to direct the Respondents to offer suitable alternative employment by adding 30 % of the Pay Element in lieu of running allowance to the existing Basic Pay with all other consequential benefits.

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the writ petition, the High Court may be pleased to stay on the operation of the Order No. SCR/P- SC/Rng.Cadre/Misc/509185- dt. 07.10.2025 denying to pay 30% of Pay element on their redeployment to stationary (non-running) posts with effect from the date of their unsuccessfulness in the Aptitude Test conducted, based on the said to be issued clarification vide No. E(P&A)II-2025/RS-28-dt.11.08.2025 with effect from the date of their unsuccessful ness in the Aptitude Test conducted pending disposal of the above writ petition .

Counsel for the Petitioners: SRI P. RAMCHANDER RAO

Counsel for the Respondents: SRI N. BHUJANGA RAO DEPUTY SOLICITOR GENERAL OF INDIA

The Court made the following: ORDER

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

WRIT PETITION No.37775 OF 2025

Dated: 10.12.2025

Between:

Kokonda Chandra Kanth
and 19 others

... Petitioners

AND

Union of India,
rep., by the Chairman & Chief Executive Officer,
256A, Rajpath Area, Central Secretariat,
Rail Bhavan, Raisina Road,
New Delhi & 4 others.

... Respondents.

ORDER:

Sri P. Ramchander Rao, learned counsel for the petitioners.

Sri N. Bhujanga Rao, learned Deputy Solicitor General of India appears for the respondents.

2. The Original Application No.1050 of 2025 is pending before the learned Central Administrative Tribunal, Hyderabad (for short, "the Tribunal") on the issue of withholding of 30% of the running allowance by order

dated 07.10.2025 at the behest of the petitioners/applicants. The prayer for interim relief made through M.A.No.400 of 2025 in the pending Original Application has been rejected by the impugned order dated 13.11.2025, which is under challenge.

3. We have heard learned counsel for the petitioners/applicants and the learned Deputy Solicitor General of India for respondent Railways.

4. Learned counsel for the petitioners submits that without their being medical de-categorization the running allowance has been stopped, which is in teeth of the Service Regulation No.1307 of the Indian Railway Establishment Manual Volume I.

5. It appears that on account of failure in the psychological test held on different dates in respect of the petitioners and others, the running allowance has been stopped by the impugned order, which is the subject matter of challenge before the learned Tribunal. At this stage, when the main grievance of the petitioners is pending before the learned Tribunal and the question of interim relief has been declined by the learned Tribunal,

any observations made by this Court on the subject matter may be prejudicial to the case of either parties. Therefore, we are not inclined to entertain the writ petition. However, the respondent Railways would take steps for filing their written statements in the pending Original Application so that the pleadings are complete and the matter can be heard at an early date. All issues are left open to be raised before the learned Tribunal. Liberty is reserved to the petitioners/applicants to make a mention for early hearing of the Original Application before the learned Tribunal.

6. With the above observations, the writ petition is disposed of. No order as to costs.

Miscellaneous applications pending, if any, shall stand closed.

SD/-L. VIJAYA LAXMI
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. The Chairman and Chief Executive Officer, Union of India, 256-A, Rajpath Area, Central Secretariat, Rail Bhavan, Raisina Road, New Delhi -110001,
2. The General Manager, South Central Railway, 3rd Floor, Rail Nilayam, Secunderabad -500025,
3. The Senior Divisional Personnel Officer,, Secunderabad Division, South Central Railway, IV Floor, Sanchalan Bhavan, South Central Railway, Secunderabad -500025,
4. The Senior Divisional Finance Manager,, Secunderabad Division, South Central Railway, IV Floor, Sanchalan Bhavan, South Central Railway, Secunderabad -500025,
5. The Senior Divisional Electrical Engineer, Traction Rolling Stock Organization, Annex to Sanchalan Bhavan, Secunderabad-500025,

6. One CC to Sri P. Ramchander Rao, Advocate [OPUC]

7. One CC to Sri N. Bhujanga Rao, Deputy Solicitor General of India Advocate [OPUC]

8. Two CD Copies

T J

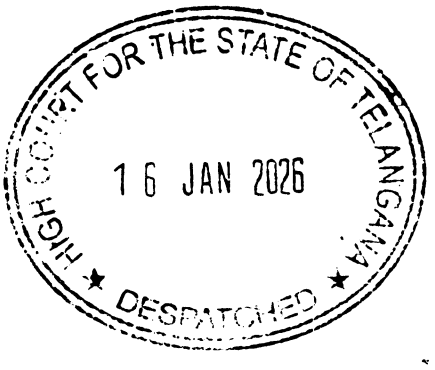
BS

HIGH COURT

DATED:10/12/2025

ORDER

WP.No.37775 of 2025



DISPOSING OF THE WRIT PETITION

WITHOUT COSTS

10 copies
Fr
3/1/2025